FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVA SHAKTI GRAINS (INDIA) PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Shiva Shakti Grains (India) Private Limited on 08-06-2023.**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Shiva Shakti Grains (India) Private Limited**
2.	Date of incorporation of corporate debtor	17-02-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U15490PB2010PTC033617**
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Sidhwan Kalanaur Road, Gurdaspur, Punjab- 143521
6.	Insolvency commencement date in respect of corporate debtor	08-06-2023
7.	Estimated date of closure of insolvency resolution process	04-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dewan Asparan Nabi IBBI/IPA-002/IP-N00962/2020-2021/13135
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 167, First Floor, Sunny Basant, Mohali Royal Residency, Sector-117, Airport Road, TDI Club, Sahibzada Ajit Singh Nagar, Punjab- 160055 Email: danaasparan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 cirpshivashakti@gmail.com Mobile: 9875921492
11.	Last date for submission of claims	22-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of **M/s Shiva Shakti Grains (India) Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 22-06-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Dewan Asparan Nabi
Interim Resolution Professional
In the matter of Shiva Shakti Grains (India) Private Limited
(IBBI/IPA-002/IP-N00962/2020-2021/13135)
Email: danaasparan@yahoo.com

Date: 10.06.2023
Place: Mohali

bajaj SUGAR — bajaj GROUP THINK TOMORROW

Bajaj Hindusthan Sugar Limited

Corporate Identity No.L15420UP1931PLC065243

Regd. Office: Golagokarannath, Lakhimpur-Kheri, District Kheri, Uttar Pradesh- 262802
Tel.:+91-5876-233754/5/7/8, 233403, Fax:+91-5876-233401,
Website:www.bajajhindusthan.com / Email: investor.complaints@bajajhindusthan.com

NOTICE OF 91ST ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

The NOTICE is hereby given that:

1. The 91st Annual General Meeting (AGM) of the Company will be held at the Registered Office, at Conference Hall, General Office, Bajaj Hindusthan Sugar Limited, Golagokarannath, Lakhimpur-Kheri, District Kheri, Uttar Pradesh-262 802 on Tuesday, July 04, 2023 at 11.00 a.m. to transact the Ordinary and Special Businesses, as set out in the Notice of AGM dated May 29, 2023.

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Proce for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF **LIMESWOOD DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of The Corporate Debtor	Limeswood Developers Private Limite
2	Date of Incorporation of Corporate Debtor	06/01/2015
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (ROC), Chandigarh.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U70109CH2015PTC035356
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	SCO-59, Top Floor, Sector-32C, Chandigarh - 160017
6	Insolvency Commencement Date in respect of Corporate Debtor	08-06-2023 (Order received on 09/06/2023)
7	Estimated Date Of Closure of Insolvency Resolution Process	04-12-2023
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/1221
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091, bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9.	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirplimeswood@gmail.com
11	Last Date For Submission of Claims	22-06-2023
12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered t commencement of a corporate insolvency resolution process of the **Limeswood Developers Priva Limited** vide order dated 08.06.2023, in CP No.(IB) 190/Chd/Chd/2021 dated 10.08.2022 a communicated on 09.06.2023.

The creditors of Limeswood Developers Private Limited are hereby called upon to submit their claims w proof on or before 24.08.2022 to the interim resolution professional at the address mentioned agai entry No. 10 only.

The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors m submit the claims with proof in person, by post or by electronic means. The proof of claims is to submitted by way of the following specified forms along with documentary proof in support of their claims

Form B- for claims by Operational Creditors (except Workmen and employees),
Form C- for Claims by Financial Creditors,
Form D- for Claims by a workman and employee,
Form E- for Claims by authorized Representative of workmen and employees,
Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the webs www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resoluti process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised invariably mention their PAN, email id and phone number in the claim forms.

(Bhim Sain Goy
Interim Resolution Profession
Regn. No. IBBI/IPA002/IPN000726/2018-19/122

Date: 10.06.2023
Place: New Delhi

TATA CAPITAL HOUSING FINANCE LTD

TATA

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadar Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred unde section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices as mentioned below calling upon the Borrowers to repay the amoun mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, i particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sectio 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited,** for an amount referred to below along with interes thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Amount as per Demand Notice	Date of Possessio
TCHHF	Mrs. Kalpana Pandey	Rs. 47,46,532/- (Rupees Forty Seven	07-06-202

'ਕਸ਼ੀ ਮਲਿਕ

ਨਹੀ ਮਿਲਿਆ ਤਾਂ 16 ਜੂਨ ਤੋਂ ਮੁੜ ਧਰਨਾ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤਾ ਜਾਵੇਗਾ। ਧਰਨਾ ਕਿੱਥੇ ਹੋਵੇਗਾ, ਇਸਦਾ ਫੈਸਲਾ ਲੈਣ ਲਈ 16 ਜਾਂ 17 ਜੂਨ ਨੂੰ ਮੁੜ ਮਹਾਪੰਚਾਇਤ ਬੁਲਾਈ ਜਾਵੇਗੀ। ਮਹਾਪੰਚਾਇਤ 'ਚ ਭਲਵਾਨ ਸਾਕਸ਼ੀ ਮਲਿਕ ਤੇ ਬਜਰੰਗ ਪੂਨੀਆ, ਸਾਕਸ਼ੀ ਦੇ ਪਤੀ ਸਤਿਆਵਰਤ ਤੇ ਵਿਨੇਸ਼ ਦੇ ਪਤੀ ਸੋਮਵੀਰ ਰਾਠੀ ਵੀ ਮੌਜੂਦ ਸਨ। ਪੂਨੀਆ ਨੇ ਕਿਹਾ ਕਿ ਸਿਆਸਤ ਕਰਨ ਦੇ ਨਾਂ 'ਤੇ ਭਲਵਾਨਾਂ ਨੂੰ ਬਦਨਾਮ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਉਹ ਨਾ ਤਾਂ ਸਿਆਸਤ ਕਰ ਰਹੇ ਹਨ ਤੇ ਨਾ ਹੀ ਉਨ੍ਹਾਂ ਨੇ ਕਦੇ ਸਿਆਸਤ ਕਰਨ ਦੀ ਸੋਚੀ। ਉਹ ਤਾਂ ਮਹਿਲਾ ਭਲਵਾਨਾਂ ਨੂੰ ਨਿਆਂ ਦਿਵਾਉਣ ਲਈ ਲੜਾਈ ਲੜ ਰਹੇ ਹਨ। ਬੇਟੀਆਂ ਦੀ ਇੱਜ਼ਤ ਉਛਾਲ ਕੇ ਉਹ ਕਦੇ ਸਿਆਸਤ ਨਹੀ ਕਰਨਗੇ। ਪੂਰੇ ਦੇਸ਼ 'ਚ ਉਨ੍ਹਾਂ ਨੂੰ ਸਮਰਥਨ ਮਿਲਿਆ ਹੈ। ਮਹਾਪੰਚਾਇਤ ਦੀ ਅਗਵਾਈ 360 ਸਰਬਜਾਤੀ ਸਰਬਖਾਪ ਦੇ ਪ੍ਰਧਾਨ ਰਾਜੇਂਦਰ ਸਿੰਘ ਖਤਰੀ ਨੇ ਕੀਤੀ।

ਪਾਣੀ ਦੀ ਸਹੀ ਵਰਤੋਂ ਲਈ ਉਸਦਾ ਹਿਸਾਬ ਹੈ ਜ਼ਰੂਰੀ

ਮਨੀਸ਼ ਤਿਵਾਰੀ, ਨਵੀਂ ਦਿੱਲੀ

ਦੇਸ਼ 'ਚ ਪਾਣੀ ਦੀ ਸਹੀ ਵਰਤੋਂ 'ਚ ਵਾਧਾ ਕਰਨ ਲਈ ਰਾਸ਼ਟਰੀ ਜਲ ਮਿਸ਼ਨ ਦੇ ਟੀਚੇ ਨੂੰ ਹਾਸਲ ਕਰਨ ਲਈ ਕੰਮ ਕਰ ਰਹੇ ਰਾਸ਼ਟਰੀ ਟਾਸਕਫੋਰਸ ਨੇ ਪਾਣੀ ਦੀ ਬਰਬਾਦੀ ਰੋਕਣ, ਖਾਸ ਕਰਕੇ ਘਰੇਲੂ ਵਰਤੋਂ 'ਚ ਇਸਦੀ ਬਰਬਾਦੀ 'ਤੇ ਧਿਆਨ ਕੇਂਦਰਿਤ ਕੀਤਾ ਹੈ। ਸਭ ਤੋਂ ਵੱਧ ਜ਼ੋਰ ਪਾਣੀ ਦਾ ਪੂਰਾ ਹਿਸਾਬ-ਕਿਤਾਬ ਰੱਖਣ 'ਤੇ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਸ਼ਹਿਰੀ ਤੇ ਪੇਂਡੂ ਇਲਾਕਿਆਂ 'ਚ ਪਾਣੀ ਦੀ ਮਾਨੀਟਰਿੰਗ ਨੂੰ ਜ਼ਰੂਰੀ ਬਣਾਉਣ ਦਾ ਸੁਝਾਅ ਦਿੱਤਾ ਗਿਆ ਹੈ।

ਸੂਤਰਾਂ ਅਨੁਸਾਰ ਟਾਸਕ ਫੋਰਸ ਦੀਆਂ ਹੁਣ ਤੱਕ ਹੋਈਆਂ ਤਿੰਨ ਮੀਟਿੰਗਾਂ 'ਚ ਮਾਹਿਰਾਂ ਨੇ ਇਹ ਮੁੱਦਾ ਪ੍ਰਮੁੱਖਤਾ ਨਾਲ ਉਠਾਇਆ ਹੈ। ਮੰਨਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਲਈ ਤਿਆਰ ਕੀਤੇ ਜਾ ਰਹੇ ਰਾਸ਼ਟਰੀ ਢਾਂਚੇ 'ਚ ਇਸਦੀ ਲੋੜ ਲਈ ਵਿਵਸਥਾ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਮਹੱਤਵਪੂਰਨ ਗੱਲ ਇਹ ਹੈ ਕਿ ਇਸ ਟਾਸਕ ਫੋਰਸ ਦਾ ਗਠਨ ਜਲ ਸ਼ਕਤੀ ਮੰਤਰਾਲੇ ਦੇ ਅਧੀਨ ਕੰਮ ਕਰਨ ਵਾਲੇ ਬਿਊਰੋ ਆਫ ਵਾਟਰ ਯੂਜ਼ ਐਫੀਸ਼ੀਐਂਸੀ (ਬੀਡਬਲਯੂਯੂਈ) ਦੁਆਰਾ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ 'ਚ ਕਈ ਮੰਤਰਾਲਿਆਂ ਅਤੇ ਸੂਬਿਆਂ ਦੇ ਪ੍ਰਤੀਨਿਧੀ ਵੀ ਸ਼ਾਮਲ ਹਨ। ਸੂਤਰਾਂ ਮੁਤਾਬਕ ਟਾਸਕ ਫੋਰਸ ਦੀ ਮੀਟਿੰਗ 'ਚ ਸ਼ਹਿਰੀ ਵਿਕਾਸ ਨਾਲ ਜੁੜੇ ਇਕ ਅਧਿਕਾਰੀ ਨੇ ਕਿਹਾ ਕਿ ਪਾਣੀ ਦੀ ਸਹੀ ਵਰਤੋਂ ਨੂੰ ਮਾਪਣ ਲਈ ਮੀਟਰ ਸਿਸਟਮ ਨੂੰ ਲਾਜ਼ਮੀ ਬਣਾਇਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਪਾਣੀ ਦੀ ਦੁਰਵਰਤੋਂ ਨੂੰ ਰੋਕਣਾ ਜ਼ਰੂਰੀ ਹੈ। ਸ਼ਹਿਰਾਂ 'ਚ ਗੰਦੇ ਪਾਣੀ ਨੂੰ ਪੂਰੀ ਤਰ੍ਹਾਂ ਟਰੀਟ ਕਰਕੇ ਦੁਬਾਰਾ ਵਰਤਿਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਹ ਸਿਰਫ਼ ਰਸਮਾਂ ਨਿਭਾਉਣ ਲਈ ਨਹੀ ਹੋਣਾ ਚਾਹੀਦਾ। ਪੀਣ ਵਾਲੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਲਈ ਜਲ ਭੰਡਾਰ ਸ਼ਹਿਰੀ ਘੇਰੇ ਦੇ ਅੰਦਰ ਸਥਿਤ ਹੋਣੇ ਚਾਹੀਦੇ ਹਨ ਤਾਂ ਜੋ ਘਰਾਂ ਤੱਕ ਪਾਣੀ ਪਹੁੰਚਾਉਣ ਦੀ ਲਾਗਤ ਨੂੰ ਘੱਟ ਕੀਤਾ ਜਾ ਸਕੇ। ਟਾਸਕ ਫੋਰਸ 'ਚ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਦੀ ਨਿਗਰਾਨੀ ਨੂੰ ਇਕ ਪ੍ਰਮੁੱਖ ਵਿਸ਼ਾ ਮੰਨਿਆ ਗਿਆ ਹੈ। ਸੂਤਰਾਂ ਅਨੁਸਾਰ ਇਹ ਵੀ ਸੁਝਾਅ ਦਿੱਤਾ ਗਿਆ ਸੀ ਕਿ ਹਰ ਸੂਬੇ 'ਚ ਵਾਟਰ ਰੈਗੂਲੇਸ਼ਨ ਅਥਾਰਟੀ ਦੀ ਸਥਾਪਨਾ ਲਾਜ਼ਮੀ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਜ਼ਿਲ੍ਹਾ ਪੱਧਰ 'ਤੇ ਪਾਣੀ ਦੀ ਵਰਤੋਂ 'ਤੇ ਨਜ਼ਰ ਰੱਖਣ ਦੀ ਲੋੜ ਹੈ। ਟਿਊਬਵੈੱਲਾਂ ਤੋਂ ਕੱਢੇ ਗਏ ਪਾਣੀ ਨੂੰ ਮੀਟਿੰਗ ਤੋਂ ਵੱਖਰਾ ਨਹੀ ਰੱਖਿਆ ਜਾ ਸਕਦਾ। ਜਦੋਂ ਤੱਕ ਪਾਣੀ ਦੇ ਹਿਸਾਬ-ਕਿਤਾਬ ਦਾ ਰਿਕਾਰਡ ਨਹੀ ਰੱਖਿਆ ਜਾਂਦਾ, ਉਦੋਂ ਤੱਕ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਦੀ ਨਿਗਰਾਨੀ ਕਿਵੇਂ ਸੰਭਵ ਹੈ? ਸੂਤਰਾਂ ਨੇ ਦੱਸਿਆ ਕਿ ਟਾਸਕ ਫੋਰਸ ਨੇ ਫਰੇਮਵਰਕ ਦਾ ਫੈਸਲਾ ਕਰਨ ਲਈ ਨਿਰਧਾਰਤ ਵਿਸ਼ਿਆਂ 'ਚ ਵਾਟਰ ਆਡੀਟਿੰਗ ਅਤੇ ਆਡੀਟਰਾਂ ਦੇ ਕੰਮਕਾਜ ਨੂੰ ਸ਼ਾਮਲ ਕੀਤਾ ਹੈ। ਇਸ ਤਹਿਤ ਪਾਣੀ ਦੀ ਖਪਤ ਦੀ ਸਮੀਖਿਆ ਦਾ ਮਾਮਲਾ ਹੈ, ਜਿਸ ਵਿਚ ਨੁਕਸਾਨ ਦਾ ਮੁਲਾਂਕਣ ਵੀ ਸ਼ਾਮਲ ਹੈ।

'ਜ ਲਈ ਭਿਜਵਾਇਆ ਦਿੱਲੀ

ਨੀਤੀ ਨਹੀਂ ਕਰਦੀ : ਸਮ੍ਰਿਤੀ

ਸੰਬੋਧਨ 'ਚ ਕਾਂਗਰਸ ਨੇਤਾ ਰਾਹੁਲ ਰਸ ਦਾ ਰਾਸ਼ਟਰੀ ਰਾਜਨੀਤੀ ਨਾਲ ਙ ਦੁਕਾਨਾਂ ਖੋਲ੍ਹਣ ਦੀ ਗੱਲ ਕਰਦੇ ਗਰਸ ਲਈ ਰਾਜਨੀਤੀ ਵਪਾਰ ਹੈ, ਤੀ ਲੈਣਾ-ਦੇਣਾ ਨਹੀ ਹੈ। ਜਨਤਾ ਦੇ ਤਹਾਸ ਰਚਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਅਸੀ ਵਾਵਾਂਗੇ ਜੋ ਅੱਜ ਤੱਕ ਨਹੀ ਹੋਏ।

ਨਿਭਾਇਆ ਫ਼ਰਜ਼

- **'ਜਾਗਰਣ' ਦੀ ਟੀਮ ਨੇ 'ਅਮੇਠੀ ਕੀ ਦੀਦੀ' ਨਾਲ ਬੱਚੇ ਨੂੰ ਮਿਲਵਾਇਆ**
- **ਬੇਵੱਸ ਪਿਤਾ ਦੇ ਬੱਚੇ ਨੂੰ ਹੈ ਦਿਲ ਸਬੰਧੀ ਗੰਭੀਰ ਬਿਮਾਰੀ**

ਲੋਕਾਂ ਨੂੰ ਮਿਲਣ ਇਥੇ ਆਈ ਹੈ ਤੇ ਮਾਸੂਮ ਲਈ ਉਸ ਬੇਸਹਾਰਾ ਪਿਤਾ ਦਾ ਹੱਥ ਫੜ ਕੇ ਸਿੱਧਾ ਸਮ੍ਰਿਤੀ ਕੋਲ ਪਹੁੰਚਾਇਆ। ਮਾਸੂਮ ਦਾ ਹਾਲ ਦੇਖ ਕੇ ਸਮ੍ਰਿਤੀ ਦੀਆਂ ਅੱਖਾਂ ਨਮ ਹੋ ਗਈਆਂ ਤੇ ਬਿਮਾਰ ਬੱਚੇ ਨੂੰ ਉਨ੍ਹਾਂ ਆਪਣੀ ਝੋਲੀ 'ਚ ਚੁੱਕ ਲਿਆ।

ਸਮ੍ਰਿਤੀ ਨੇ ਆਪਣੇ ਪ੍ਰਤੀਨਿਧੀ ਵਿਜੇ ਗੁਪਤਾ ਨੂੰ ਬੁਲਾ ਕੇ ਮਾਸੂਮ ਦੇ ਇਲਾਜ ਲਈ ਉਸਦੇ ਪਿਤਾ ਦਾ ਨਾਂ-ਪਤਾ ਲਿਖਵਾਇਆ ਤੇ ਸ਼ਨਿਚਰਵਾਰ ਨੂੰ ਹੀ ਉਸ ਨੂੰ ਦਿੱਲੀ ਦੇ ਵੱਡੇ ਹਸਪਤਾਲ 'ਚ ਇਲਾਜ ਲਈ ਸ਼ਿਫਟ ਕਰਨ ਦੀ ਹਦਾਇਤ ਕੀਤੀ। ਬੇਸਹਾਰਾ ਪਿਤਾ ਦਾ ਨਾਂ ਸੁਨੀਲ ਹੈ ਤੇ ਬਿਮਾਰ ਬੱਚੇ ਦਾ ਨਾਂ ਸਿੱਧਿਆਂਸ਼ੂ, ਜੋ ਇਕ ਸਾਲ ਦਾ ਹੈ। ਸੁਨੀਲ ਦੇ ਘਰ ਜੋੜੇ ਬੱਚੇ ਪੈਦਾ ਹੋਏ ਸਨ, ਦੂਜੇ ਬੱਚੇ ਦਾ ਨਾਂ ਰਿੱਧਿਆਂਸ਼ੂ ਹੈ। ਸਿੱਧਿਆਂਸ਼ੂ ਨੂੰ ਦਿਲ ਸਬੰਧੀ ਗੰਭੀਰ ਬਿਮਾਰੀ ਹੈ।

ੀ ਸਾਫ, 30 ਜੂਨ ਤਕ ਕੇਵਾਈਸੀ ਕਰਾਉਣਾ ਹੈ ਜ਼ਰੂਰੀ

ਹਨ ਦੋ ਰਾਸ਼ਨ ਕਾਰਡ

ਰਾਸ਼ਨ ਕਾਰਡ' ਯੋਜਨਾ

ਵਨ ਰਾਸ਼ਨ ਕਾਰਡ ਯੋਜਨਾ ਸ਼ੁਰੂ ਕੀਤੀ ਆ ਐਕਟ, 2013 (ਐੱਨਐੱਫਐੱਸਏ) ਦੇ ਈ ਕਿਸੇ ਵੀ ਇਲੈਕਟ੍ਰਾਨਿਕ ਪੁਆਇੰਟ ਲੈਸ ਰਾਸ਼ਨ ਦੁਕਾਨਾਂ ਤੋਂ ਸਬਸਿਡੀ ਵਾਲਾ ੀ ਉਨ੍ਹਾਂ ਨੂੰ ਬਾਇਓਮੀਟ੍ਰਿਕ ਪ੍ਰਮਾਣਿਕਤਾ ਰਤੋਂ ਕਰਨੀ ਪਵੇਗੀ।

ਕਾਰਡ ਯੋਜਨਾ ਦੇ ਤਹਿਤ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਪੂਰੇ ਦੇਸ਼ ਦੀਆਂ ਰਾਸ਼ਨ ਦੀਆਂ ਦੁਕਾਨਾਂ ਤੇ ਕਾਰਡਧਾਰਕਾਂ ਨੂੰ ਐੱਨਆਈਸੀ (ਨੈਸ਼ਨਲ ਇਨਫਾਰਮੇਸ਼ਨ ਸੈਂਟਰ) ਸਰਵਰ ਨਾਲ ਜੋੜ ਦਿੱਤਾ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ ਆਧਾਰ ਪ੍ਰਮਾਣਿਕਤਾ ਕਰਨ ਦੀ ਪ੍ਰਕਿਰਿਆ ਕਰਨ ਤੋਂ ਬਾਅਦ ਦੋ-ਦੋ ਰਾਸ਼ਨ ਕਾਰਡਾਂ ਦਾ ਰਿਕਾਰਡ ਖੰਗਾਲਿਆ ਹੈ।

ਵੱਡੇ ਸੂਬਿਆਂ 'ਚ ਦੋ ਰਾਸ਼ਨ ਕਾਰਡਾਂ ਦਾ ਰਿਕਾਰਡ

ਸੂਬਾ	ਗਿਣਤੀ
ਛੱਤੀਸਗੜ੍ਹ	2,08,603
ਉੱਤਰ ਪ੍ਰਦੇਸ਼	4,96,198
ਮੱਧ ਪ੍ਰਦੇਸ਼	2,92,185
ਮਹਾਰਾਸ਼ਟਰ	2,36, 318
ਓਡੀਸ਼ਾ	2,01,560
ਗੁਜਰਾਤ	1,53,459
ਦਿੱਲੀ	3,36,906

(ਸਰੋਤ : ਕੇਂਦਰੀ ਖ਼ੁਰਾਕ ਤੇ ਸਿਵਲ ਸਪਲਾਈ ਮੰਤਰਾਲੇ ਦੀ ਵੈੱਬਸਾਈਟ)

ਫ਼ਾਰਮ ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ

[ਇਨਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਵਾਸਤੇ ਦਿਵਾਲਾ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ]]

ਸ਼ਿਵਾ ਸ਼ਕਤੀ ਗਰੇਨਜ਼ (ਇੰਡੀਆ) ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਇਸ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਨੇ **ਮੈਸ. ਸ਼ਿਵਾ ਸ਼ਕਤੀ ਗਰੇਨਜ਼ (ਇੰਡੀਆ) ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ** ਦੇ ਸਬੰਧ ਵਿਚ **ਮਿਤੀ 08-06-2023** ਨੂੰ ਸਮੂਹਿਕ ਦਿਵਾਲਾ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਆਰੰਭ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਦਿੱਤਾ ਹੈ।

ਸੰਬੰਧਿਤ ਵੇਰਵੇ

1.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਮ	ਸ਼ਿਵਾ ਸ਼ਕਤੀ ਗਰੇਨਜ਼ (ਇੰਡੀਆ) ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
2.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਇਨਕਾਰਪੋਰੇਸ਼ਨ ਦੀ ਮਿਤੀ	17-02-2010
3.	ਅਥਾਰਿਟੀ ਜਿਸ ਅਧੀਨ ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਇਨਕਾਰਪੋਰੇਟਡ/ਰਜਿਸਟਰਡ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ,
4.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ ਸੀਮਿਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	U15490PB2010PTC033617
5.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ) ਦਾ ਪਤਾ	ਪਿੰਡ ਸਿੱਧਵਾਂ ਕਲਾਨੌਰ ਰੋਡ, ਗੁਰਦਾਸਪੁਰ, ਪੰਜਾਬ-143521
6.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਦਿਵਾਲਿਆ ਆਰੰਭ ਮਿਤੀ	08-06-2023
7.	ਦਿਵਾਲਿਆ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	04-12-2023
8.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਵਜੋਂ ਕਾਰਜਸ਼ੀਲ ਇੰਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰ	ਦੀਵਾਨ ਅਸਪਰਨ ਨਬੀ IBBI/IPA-002/IP-N00962/2020-2021/13135
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਫਲੈਟ ਨੰ 167, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਸੰਨੀ ਬਸੰਤ, ਮੋਹਾਲੀ ਰਾਇਲ ਰੈਜ਼ੀਡੈਂਸੀ, ਸੈਕਟਰ-117, ਏਅਰਪੋਰਟ ਰੋਡ, ਟੀਡੀਆਈ ਕਲੱਬ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਪੰਜਾਬ-160055 ਈ-ਮੇਲ : danaasparan@yahoo.com
10.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਐਸਸੀਓ-818, ਪਹਿਲੀ ਮੰਜ਼ਿਲ, ਯੈੱਸ ਬੈਂਕ ਦੇ ਉੱਪਰ, ਐੱਨਏਸੀ, ਮਨੀਮਾਜਰਾ, ਚੰਡੀਗੜ੍ਹ-160101, cirpshivashakti@gmail.com ਮੋਬਾਈਲ : 9875921492
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	22-06-2023
12.	ਸੈਕਸ਼ਨ 21 ਦੇ ਸਬ-ਸੈਕਸ਼ਨ (6ਏ) ਦੇ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੀਆਂ ਸ਼੍ਰੇਣੀਆਂ, ਜੇਕਰ ਕੋਈ, ਅੰਤਿਮ ਮਤਾ ਪ੍ਰੋਫੈਸ਼ਨਲ ਵੱਲੋਂ ਲਾਗੂ	ਐੱਨਏ
13.	ਇਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਕ੍ਰੈਡਿਟਰਜ਼ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਦੇ ਨਾਮ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਮ)	1. ਐੱਨਏ 2. ਐੱਨਏ 3. ਐੱਨਏ
14.	(ਏ) ਸਬੰਧਤ ਫ਼ਾਰਮਾਂ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ ਇੱਥੇ ਉਪਲਬਧ ਹਨ	(ਏ) ਵੈੱਬਲਿੰਕ : https://ibbi.gov.in/en/home/downloads (ਬੀ) ਐੱਨਏ

ਮੈਸ. ਸ਼ਿਵਾ ਸ਼ਕਤੀ ਗਰੇਨਜ਼ (ਇੰਡੀਆ) ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਜ਼ ਨੂੰ ਐਂਟਰੀ ਨੰ. 10 ਦੇ ਸਾਹਮਣੇ ਦਰਸਾਏ ਪਤੇ 'ਤੇ ਅੰਤਰਿਮ ਮਤਾ ਪੇਸ਼ੇਵਰ ਨੂੰ ਮਿਤੀ 22-06-2023 ਨੂੰ ਜਾਂ ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਸਬੂਤ ਨਾਲ ਸੀਆਈਆਰਪੀ ਮਿਤੀ ਅਨੁਸਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਕਿਹਾ ਜਾਂਦਾ ਹੈ।

ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰਜ਼ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਸਿਰਫ਼ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਬਾਕੀ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਜ਼ ਸਬੂਤ ਨਾਲ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਨਿੱਜੀ ਤੌਰ 'ਤੇ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਵਿਧੀ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ। ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤਾਂ ਨੂੰ ਇੰਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲਿਆ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਚੈਪਟਰ-IV ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ। ਕ੍ਰੈਡਿਟਰਜ਼ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਹਮਾਇਤ ਸਬੂਤਾਂ ਦੇ ਨਾਲ ਲਾਗੂ ਦਾਅਵਿਆਂ ਸਬੰਧੀ ਫਾਰਮ (ਟਿੱਪਣੀ 1 ਵਿਚ ਦਰਸਾਏ ਅਨੁਸਾਰ) ਨੂੰ ਭਰ ਕੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ।

ਟਿੱਪਣੀ : 1

ਫ਼ਾਰਮ ਬੀ - ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ (ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਛੱਡ ਕੇ)
ਫ਼ਾਰਮ ਸੀ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਸੀਏ - ਏ ਸ਼੍ਰੇਣੀ ਵਿੱਚ ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਡੀ - ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਈ - ਕਾਮਿਆਂ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਐੱਫ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ

ਦਾਅਵੇਦਾਰਾਂ ਨੂੰ ਦਾਅਵੇ ਵਿਚ ਆਪਣੇ ਸੰਪਰਕ ਵੇਰਵੇ ਦਰਸਾਉਣੇ ਚਾਹੀਦੇ ਹਨ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦੇ ਦਾਅਵੇ ਸਬੰਧੀ ਕਿਸੇ ਤਰ੍ਹਾਂ ਦੀ ਪੁੱਛਗਿੱਛ ਨੂੰ ਤੁਰੰਤ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ।

ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗਲਤ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨੇ ਹੋ ਸਕਦੇ ਹਨ।

ਸਹੀ/-ਦੀਵਾਨ ਅਸਪਰਨ ਨਬੀ
ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ
ਸ਼ਿਵਾ ਸ਼ਕਤੀ ਗਰੇਨਜ਼ (ਇੰਡੀਆ) ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਮਾਮਲੇ ਵਿਚ
(IBBI/IPA-002/IP-N00962/2020-2021/13135)
ਈ-ਮੇਲ : danaasparan@yahoo.com

ਮਿਤੀ : 10.06.2023
ਸਥਾਨ : ਮੋਹਾਲੀ

Punjabi Jagran 11/06/2023

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVA SHAKTI GRAINS (INDIA) PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s **Shiva Shakti Grains (India) Private Limited** on 08-06-2023.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shiva Shakti Grains (India) Private Limited
2.	Date of incorporation of corporate debtor	17-02-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15490PB2010PTC033617
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Sidhwan Kalanaur Road, Gurdaspur, Punjab- 143521
6.	Insolvency commencement date in respect of corporate debtor	08-06-2023
7.	Estimated date of closure of insolvency resolution process	04-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dewan Asparan Nabi IBBI/IPA-002/IP-N00962/2020-2021/13135
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat no. 167, First Floor, Sunny Basant, Mohali Royal Residency, Sector-117, Airport Road,TDI Club, Sahibzada Ajit Singh Nagar, Punjab, 160055 Email: danaasparan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 cirpshivashakti@gmail.com Mobile:9875921492
11.	Last date for submission of claims	22-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of M/s **Shiva Shakti Grains (India) Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before22-06-2023to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr.DewanAsparan Nabi
Interim Resolution Professional
In the matter of Shiva Shakti Grains (India) Private Limited
(IBBI/IPA-002/IP-N00962/2020-2021/13135)
Email: danaasparan@yahoo.com

Date: 10.06.2023
Place: Mohali